

[Shri Ram Niwas Mirdha]

section in the Act, I hope that this complaint made by hon. Members that the reports of some commissions are not acted upon would not arise.

These were some of the points raised, and I had tried to reply to them as well as I could. With these observations, I would request the House to kindly pass this Bill.

श्री आर० बी० बड़े : इस को रिट्रास्पेक्टिव एफेक्ट से लाया जाये ।

MR. SPEAKER : There is an amendment seeking to circulate the Bill. Is the hon. Member Shri M. C. Daga pressing it ?

SHRI M. C. DAGA : I seek leave of the House to withdraw it.

The Amendments was by leave, withdrawn.

SHRI JYOTIRMOY BOSU : Let this Bill be continued tomorrow. It is already nearing 3.30 p.m. when we have to take the Private Members' Business. We want to say something on the third reading of this Bill also.

MR. SPEAKER : The question is :

"That the Bill to amend the Commissions of Inquiry Act, 1952, be taken into consideration."

The motion was adopted.

MR. SPEAKER : We shall proceed with this Bill on the next occasion.

15.28 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to move :

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions

presented to the House on the 24th November, 1971".

MR. SPEAKER : Motion moved :

"That this House do agree with the Seventh Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 24th November, 1971".

SHRI BIBHUTI MISHRA (Motihari) : I beg to move :

"That in the motion—

add at the end 'with the modification that Shri Bibhuti Mishra be permitted to move for leave to introduce his Constitution (Amendment) Bill, 1971' "

मुझे यह कहना है कि संविधान के अनुच्छेद 1 के अन्तर्गत मेरा जो गैर-सरकारी विधेयक है उस को खारिज किया गया है। इस पर मुझ को ऐतराज है। संविधान के अनुच्छेद एक में लिखा है कि :

"India, that is Bharat, shall be a Union of States."

जब हमारा संविधान बना तब उसके बनाने वालों ने कोई हर एक स्टेट के प्रतिनिधि के रूप में अंग्रेजों से लड़ाई नहीं लड़ी थी। एक हमारा केन्द्रीय आर्गनाइजेशन कांग्रेस का था उसने सारे देश की चेतना को जगाया।

SHRI H. N. MUKERJEE (Calcutta North-East) : Are we having a discussion on this ?

MR. SPEAKER : There is a certain items in it to which he does not agree. He has raised some objections to the constitutional side. He has given previous notice. Under the rules, he can make a few observations.

श्री विभूति मिश्र : आर्टिकल 4 में लिखा है कि पार्लियामेंट को हक है कि इस में किसी भी धारा को बदले और चाहे तो उस में किसी भी तरह का सुधार करे। आगे चलकर पांचवीं धारा में लिखा है :